

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Appeal (D.B.) No. 1287 of 2007

Rafikul Sk @ Rafique Sk. Appellant

Versus

The State of Jharkhand Respondent

**CORAM : HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR
: HON'BLE MR. JUSTICE RATNAKER BHENGRA**

For the Appellant : Mrs. Vani Kumari, Advocate
For the State : Mr. Shekhar Sinha, PP
Mr. Vineet Kumar Vashistha, APP

07/14.09.2020: Hearing of this criminal appeal has been convened and conducted through video conferencing.

Mr. Vineet Kumar Vashistha, the learned APP states that the appellant has completed fourteen years of actual custody and with remission more than twenty years.

Mr. Shekhar Sinha, the learned Public Prosecutor has also joined the proceeding.

It is stated that the necessary recommendation in terms of the Rules for premature release of the convicts could not be placed before the State Sentencing Review Board for want of reports from the Superintendent of Police and the Trial Court.

Post this matter on 28th September, 2020 under the heading "For Orders".

In the meantime, the authorities at whose end reports are awaited shall send their reports forthwith, keeping in mind that the process for completing reports for sending the records before the Committee for premature release of a convict must start four months prior to the due date and, therefore, all concerned authorities are under a duty to send their report in time.

Let a copy of this order be sent to the Superintendent of Police and the Court concerned.

The learned Public Prosecutor shall write a letter to the Chief Secretary and the Home Secretary apprising them the state of affairs

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and the orders passed by this Court impressing upon the authorities to complete the records within due date.

(Shree Chandrashekhar, J.)

(Ratnaker Bhengra, J.)

S.B./Nibha